

(2025) 01 CAT CK 1543

**In the Central Administrative Tribunal, Jabalpur Bench, (Circuit Sitting
At Bilaspur)**

Case No : Original Application No. 672 Of 2023

Lochan Kumar

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 09-01-2025

Acts Referred:

Citation : (2025) 01 CAT CK 1543

Hon'ble Judges : Akhil Kumar Srivastava, Member (J); Mallika Arya, Member (A)

Bench : Division Bench

Advocate : Palash Tiwari

Final Decision : Dismissed

Judgement

Akhil Kumar Srivastava, Member (J)

1. None for the applicant. Shri Palash Tiwari learned counsel for the respondents.
2. Dr. Veena Nair, learned counsel for the applicant already pleaded that he has no instruction on behalf of the applicant. Notice has already been issued to the applicant to appear in person or through any counsel to represent him, but none appear on behalf of the applicant.
3. It appears that the applicant has lost interest in prosecuting this case, hence, the OA is dismissed for want of prosecution.